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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH

Title of the case : O. A. No. 350/0409 2020

In the matter of :-

An application Under Section 19 of
the A. T. Act, 1985;

- And -

In the matter of:-

Sri Ayan Basu Roy Chowdhury, Son
of Sri Pranesh Ranjan Basu Roy
Chowdhury, aged about 16 years,
working as Sub-Post Master
(Officiating), Monirampore Sub-
Office, S. N. Banerjee Road,
Barrackpore, North Presidency
Division, Barrackpore under Senior
Superintendent of Post Offices,
Ghosh Para Road, Barrackpore,
Kolkata - 700120 and residing at
Jogen Ganguly Street, Monirampore,
P.O. Barrackpore, District - 24
Parganas (North), Kolkata - 700120.

...Applicant

- Vs -

1. Union of India, service through
the Secretary, Ministry of
Communication, Department of
Post, Dak Bhawan, Sansad Marg,
New Delhi - 110001.

2. The Chief Post Master General,
West Bengal Circle, Yogayog
Bhawan, C. R. Avenue, Kolkata -
700012.

3. The Post Master General, Kolkata
Region, Yogayog Bhawan, C. R.
Avenue, Kolkata - 700012.

4. The Director of Postal Services
(Staffs & E&PN), Office of the
Chief Post Master General, West
Bengal Circle, Yogayog Bhawan,
C. R. Avenue, Kolkata - 700012.

5. The Assistant Director of Postal
Services, Office of the Chief Post
Master General, West Bengal
Circle, Yogayog Bhawan, C. R.
Avenue, Kolkata - 700012.

6. The Senior Superintendent of
Post Offices, North Presidency
Division, Barrackpore, Kolkata -
700120.

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/409/2020

Date of Order: 15.06.2020



**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

Ayan Basu Roy Chowdhury.....Applicant

Vrs.

Union of India & Ors.Respondents

For The Applicant(s): Mr. K.Sarkar, Counsel

For The Respondent(s): None

ORDER (ORAL)

Bidisha Banerjee, Member (J):

The applicant has prayed for the following reliefs:

"8.a) to issue direction upon the respondents and their men and agents to consider the case of the applicant for posting in North Presidency Division as he is having daughter of 13 years old and also school going children, thus impossible to leave the school now. Therefore, the impugned posting order to other station will be highly improper, illegal and bad in the eye of law forthwith;

b) to issue appropriate necessary direction upon the respondents and their men and agents not to act upon the impugned order dated 06.02.2020 till disposal of this case;

c) to issue pass necessary order that the benefit of the judgement like O.A. 278/20 may be considered in the case of the applicant.

d) Any other order or orders as the Hon'ble Tribunal may deem fit and proper."

2. The applicant has sought for orders identical to that of the order passed by this Bench in O.A. No. 278/2020 on 02.03.2020 in the case of Sri Nimilan Mukherjee Vs. UOI & Ors., which is as under:

"4. In view of the above, without going into the merits of the O.A., we dispose of this O.A. with direction to Respondent No. 5, to consider the representation dated 16.01.2020 and dispose of the same with a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. We make it clear that till a detailed speaking order is issued, applicant will not be forced to join the place of transfer."



3. Having considered the materials and having noticed that no representation has been preferred so far seeking the benefits of the aforesaid order in O.A. 287/2020, we dispose of this O.A. with liberty to the applicant to prefer a representation before the competent authority ventilating his grievance within one month from this date, which if preferred, shall be considered by the appropriate authority in accordance with law and a detailed and speaking order shall be issued within one month from the date of receipt of representation. Till such time, the applicant shall not be compelled to join the place of transfer.

4. O.A. is, accordingly, disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

RK